

(B)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 518/97

Date of Order: 1-5-97.

Between:

R.Malakondiah.

.. Applicant.

and

1. The Comptroller and Auditor General of India,
10, Bahadurshah Zafar Marg, New Delhi-2.
2. The Secretary, Ministry of Personnel, Pensions
and Public Grievances, Govt. of India,
New Delhi.
3. The Principal Accountant General (Audit-I)
Hyderabad, A.P.

.. Respondents.

For the Applicant: Mr. I. Dakshinamurthy, Advocate.

For the Respondents: Ms. Shakti for Sri Parameswar Rao G. SC for AG.

CORAM:

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER (ADMN)

The Tribunal made the following Order:-

None present for the applicant. Smt. Shakti for
Sri G. Parameswar Rao, learned counsel for the respondents.

On going through the records it is seen that the facts of this case are identical to those in OA 401/92 disposed of by this bench on 2.12.92. The directions issued in the said case, therefore, hold good for this OA also. It is, accordingly directed that the respondents shall release annual increment due to the applicant on 1.7.1996 and to grant consequential benefits, including pensionary benefits on the basis of the increment so released.

The O.A. is allowed and disposed accordingly. No costs.

Prabir
Deputy Registrar (J) CC

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O.A.518/97.

To

1. The Comptroller and Auditor General of India,
10, Bahadurshah Zafar Marg, New Delhi-2.
2. The Secretary, Ministry of Personnel, Pensions
and Public Grievances, Govt.ofIndia,
NewDelhi.
3. The Principal Accountant General(Audit-I) Hyderabad.A.P.
4. One copy to Mr.I.Dakshinamurthy, Advocate, CAT.Hyd.
5. One copy to Mr.G.Parameswar Rao, SC for AG. CAT. Hyd.
6. One spare copy.

pvm.